**Annexure-1**
**Name of the corporate debtor: SACOS INDIGO PRIVATE LIMITED;**
**Date of commencement of liquidation: 28/01/2022; List of stakeholders as on: 01/04/2022**

**List of secured financial creditors**
(Amount in ₹)

| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | | | | | | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Whether security interest relinquished? (Yes/No) | Details of Security Interest | Amount covered by guarantee | % share in total amount of claims admitted | Amount of contingent claim | Amount of any mutual dues, that may be set off | | | |
| 1 | Punjab National Bank | AAACP0165D | 28-02-2022 | 34,70,96,431.53 | 34,65,63,857.53 | Secured | 100.00% | Yes | Note A | - | 10.72 | - | - | 5,32,574 | NA | Admitted |
| 2 | SBI | AAACS8577K | 28-02-2022 | 2,06,42,93,002.67 | 2,06,42,93,002.67 | Secured | 100.00% | Yes | Note B | - | 63.84 | - | - | - | NA | Admitted |
| | Total | | | 2,41,13,89,434.20 | 2,41,08,56,860.20 | | | | | | 74.55 | | | 5,32,574 | | |

**NOTE A:**
1. Pari pau charge by way of charge over entire current assets.
2. Charge over plot no 90 & 90A Fixed assets ranking prior to prior to second charge over mortgage on plot 90 plot area sector 1 industrial Area Pitampur Area 7400 sq. mts and 90A Sector 1 Pitampur Area 4800 sq. mts. in favor of consortium led by SBI.
3. Pari Pasu charge on EQM plot admeasuring 10000 sqft. Located on plot no. 124, Vipaar Vikas Parishad, Devguadiya, Indore in the name of Utkarsh Trivedi.
4. For Working Capital Term Loan secod charge on block of assets value 43.13 cr. As on 31.03.2013.
5. Personal Guarentee of Utkarsh Trivedi & Sunil Trivedi.
6. Corporate Guarantee of Neo Corp International.
7. Charge over entire fixed assets on plot no. 90,90A and 124.


**NOTE B :**
**PARTICULARS OF SECURITY**

**SECOND SCHEDULE ABOVE REFERRED TO (PART- A)**
Description of plot no. 90 ( owned by the M/s Sacos Indigo Private Limited): Mortgage created on 22.11.2010
(1) Equitable mortgage created in favour of SBI, SBBJ and PNB for their working capital limits of Rs 86.16 CRORES:
(2) First pari passu first charge created in favour of SBI and SBBJ for their RTL of Rs. 15 crores and Rs. 16 crores respectively.
Plot No. 90, Sector 1, Industrial Area, Pithampur, Tehsil and District Dhar, Madhya Pradesh, admeasuring 4800 sq. mts. Along with all the present and future building/structures, fixed and movable plant and machineries and other movable properties thereon

**(Part B)**
Description of plot no. 90A (owned by theM/S Sacos Indigo Private Limited): created on 22/05/2015
(1) Second charge of equitable mortgage created in favour of SBI, SBBJ, AND PNB for their Working Capital Limits Of Rs. 86.16 Crores:
(2) First pari passu first charge created in favour of SBI and SBBJ for their RTL of Rs. 15 crores and Rs. 16 crores respectively.
Plot No. 90A, Sector 1, Industrial Area, Pithampur, Tehsil and Distict Dhar, Madhya Pradesh, admeasuring 4800 Sq. Mts. Along with all the present and future buildings/structures, fixed and movable Plant and Machineries and other movable propertes thereon.

**(Part C)**
First pari passu amongst sbi consortuim for their total working capital and TL limit of Rs. 117.16 crores:
Industrial and commercial one part lands bearing plot no. 124, vyapar vikas parishad, Devguradia, Tehsil and District Indore, Madhya Pradesh (Owned by the M/s Sacos Indigo Private Limited) (Owned BY Shri Utkarsha Trivedi S/o Shri. Sunil Kumarji Trivedi) admeasuring 10100 sq.fts along with all the present and future buildings/structures, fixed and movable plant and machineries and other movable properties thereon.

**SCHEDULE OF PLEDGED SHARES**
**Name of the Pledger**- Smt. Bhadrabaia Trivedi
**Name Of The Company**- Neocorp International Ltd.
**No. of Shares** – 3,50,000
**Distinctive Nos. & Follo No.**- 20043189

1. Copy of memorandum of entry for extension of existing charge and creation of mortgage for overall limits and term loan limits dates 21/04/2014 along with confirmation letter dated 25/09/2014.
2. Copy of agreement of pledge of shares dates 25.09.2014.
3. Copies of certificate of registration of charge issued by registrar of companies (roc) alongwith relevent forms for creation of charge before the ROC.
4. Copies of valuation reports of the properties mentioned hereinabove.